GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(Department of Revenue)

Notification No. 60/2022-Customs

New Delhi, the 18th November, 2022

G.S.R. (E). - In exercise of the powers conferred by sub-section (1) of section 25 of the Customs Act, 1962 (52 of 1962) read with section 124 of the Finance Act, 2021 (13 of 2021), the Central Government, on being satisfied that it is necessary in the public interest so to do, hereby makes the following further amendments in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), No. 11/2021-Customs, dated the 1st February, 2021, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R. 69(E), dated the 1st February, 2021, namely:

In the said notification, in the Table, S. No. 10A and the entries relating thereto shall be omitted.

2. This notification shall come into force on the 19th day of November, 2022.

[F. No. 354/12/2022-TRU]

(Vikram Vijay Wanere)
Under Secretary to the Government of India

Note: The principal notification No.11/2021-Customs, dated the 1st day of February, 2021 was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R. 69(E), dated the 1st day of February, 2021 and last amended vide notification No. 53/2022-Customs, dated the 3rd October, 2022, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R. 760(E), dated the 3rd October, 2022.